



कार्यालय : सीमा शुल्क आयुक्त (निर्यात)  
OFFICE OF THE COMMISSIONER OF CUSTOMS (EXPORT)  
नवीन सीमा शुल्क भवन, निकट इन्दिरा गांधी अन्तर्राष्ट्रीय हवाई अड्डा, नई दिल्ली-110037  
NEW CUSTOM HOUSE, NEAR IGI AIRPORT, NEW DELHI-110037

C.NO.VIII(12)ACE/TECH/PN/27/2018-19

Dated: .09.2018

**PUBLIC NOTICE NO. 25 /2018-19**

**Subject: Entitlement under MEIS for Export of goods through courier**

Kind attention of Exporters, Authorized Couriers, Customs Brokers, Express Industry Council of India, members of Trade and all concerned is invited to the notification No. 69 /2018-Customs (N.T.) dated 3<sup>rd</sup> August, 2018 whereby the following amendment in the Courier Imports & Exports (Electronic Declaration and Processing) Regulations, 2010 (hereinafter referred to as the said regulations) have been effected.

“In the said regulations, in regulation 2, in the sub-regulation (2),-

- i) in clause (b), for the proviso, the following proviso shall be substituted, namely: -

*“Provided that this sub-clause shall not apply to goods notified in Appendix 3C of the Foreign Trade Policy (2015-2020), under the Merchandise Exports from India Scheme (MEIS) in consignment of value up to five lakh rupees and involving transaction in foreign exchange;”;*

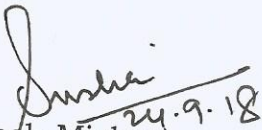
- ii) in clause (c), in sub-clause (ii), for the words, “twenty five thousand”, at both the places where they occur, the words “five lakh” shall be substituted.

In view of the above, the provision of Regulation 2, sub-regulation (2), clause (b) of the said regulations, shall not apply to goods notified in Appendix 3C of the Foreign Trade Policy (2015-2020), to be exported under Merchandise Exports from India Schemes (MEIS) in consignment of value up to five lakh rupees and involving transaction in foreign exchange.

Further, in view of amendment made at (ii) above, the said regulations shall not apply to export of goods where the value of the consignment is above rupees five lakhs and transaction in foreign exchange is involved.

Public Notices issued by this Customs House relating to the said Regulation stands modified to the above extent and shall continue to be in operation to the extent they are consistent with this public notice.

Any difficulty in implantation of this Public Notice should be reported to the Joint/Addl. Commissioner, New Courier Terminal, Air Cargo Export Commissionerate, New Delhi.

  
24.9.18

(Santosh Mishra)

Joint Commissioner of Customs  
ACC Export, New Delhi

Copy to:

1. The Chief Commissioner of Customs, Delhi Zone for information
2. The Commissioner of Customs, Air Cargo Export Commissionerate, New Delhi
3. The Addl./Joint Commissioner of Customs, New Courier Terminal, Air Cargo Export Commissionerate, New Delhi
4. The Deputy/Asstt. Commissioner of Customs, New Courier Terminal, Air Cargo Export Commissionerate, New Delhi
5. Express Industry Council of India and all authorized Couriers
6. The President, Delhi Customs Clearing Agent Association, 260-261, Anarkali Bazar, Jhandewalan, New Delhi-110019
7. The President & Secretary, M/s Delhi Exporters Association, 1998, Naughera, Kinari Bazar, Delhi-110001
8. The Air Cargo Agents Association of India, (Northern Region), Room No. 25, ACAAI Warehouse Terminal, Near Centaur Hotel, IGI Airport, New Delhi-110037
9. Notice Board
10. Guard File

  
24/9/18

Deputy Commissioner  
Technical, ACC Export